

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 283 OF 2020

Bodgeshwar Shetkari Sangh & Ors.

..... Petitioners

*V e r s u s*

Chief Town Planner (Planning) & Ors.

..... Respondents

Ms. Norma Alvares and Ms. Anamika Gode, Advocates for the Petitioners.

Mr. Deep Shirodkar, Additional Government Advocate for the Respondent nos. 1 and 4.

Ms. Maria Correira, Additional Government Advocate for the Respondent nos.2 and 3.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 2<sup>nd</sup> December, 2020

P.C.

1. At the request of Mr. Shirodkar, the learned Additional Government Advocate, we post this matter on 16.12.2020.

2. Mr. Shirodkar, the learned Additional Government Advocate, states that a reply will be filed on or before the said date and even a copy of the same will be furnished to the learned Counsel for the petitioners.

3. We make it clear, that by our order dated 21.10.2020, we had granted more than sufficient time to the respondents to file their response. If, by the next date, no response is filed, then, we will proceed to consider the petitioners' prayer for interim/ad-interim relief on the basis that the respondents do not wish to file any reply.

4. Stand over to 16.12.2020.

M. S. JAWALKAR, J.

M. S. SONAK, J.

arp/\*